

**Government of Jammu and Kashmir,
Civil Secretariat, Revenue Department.**

Notification
Srinagar, the 24th August, 2017

SRO;-347 -In exercise of the powers conferred by clause (b) of section 3 of the Jammu and Kashmir Grant of Permanent Resident Certificate (Procedure) Act, 1963 (Act No.XIII of 1963), and in supersession of all previous Notification issued in this behalf, the Government hereby appoint Mr.Sandeep Singh Bali (KAS) Sub Divisional Magistrate Gurez to be the competent authority for the purposes of the said Act within the territorial jurisdiction of Sub Divisional Magistrate Gurez of District Bandipora.

By order of the Government of Jammu and Kashmir

Sd/-

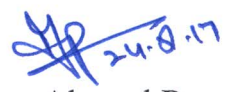
(Mohammad Ashraf Mir)
Commissioner /Secretary to Government,
Revenue Department

No: - Rev/LB/17/2017

Dated: - 24 -08- 2017

Copy to the:-

- 1 Financial Commissioner, Revenue, J&K, Srinagar.
- 2 Commissioner/Secretary to Government, General Administration Deptt.
- 3 Divisional Commissioner, Kashmir.
- 4 Secretary to Government, Department of Law, Justice and Parliamentary Affairs (with 7 copies).
- 5 Deputy Commissioner, Bandipora.
- 6 Director, Archives, Archaeology & Museums, J&K
- 7 Manager Government Press, Srinagar for publication in the Govt. Gazette.
- 8 OSD to Minister for Revenue for information of the Honble Minister
- 9 Special Assistant to Minister (MOS) Revenue for information of the Hon'ble Minister
- 10 Pvt. Secretary to Commssioner/Secretary to Government, Revenue Deptt.
11. I/C Website Revenue Department.
- 12 .Notification / Stock file.


(Manzoor Ahmad Parray)
Under Secretary to Government
Revenue Department.